

ITEM NO.24

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 132/2025

NSDPAY TECHNOLOGY PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 77623/2025 - EX-PARTE STAY

Date : 16-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Ashish Pandey, AOR  
Ms. Lipika Das, Adv.  
Mr. Kanishk Sinha, Adv.  
Mr. Naveen .n, Adv.  
Mr. N.nagan Pillai, Adv.  
Mr. Satyam Sirvastava, Adv.  
Mr. Gunjan Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice.
2. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent(s).
3. Tag with W.P.(Crl.) No. 65 of 2023.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR

